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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1665/1997.

Date of decision: 16th December, 1997.

Between:

G.Anjaneya Swamy. .. Applicant.

And

1. The Regional Director, Employees' State Insurance Corporation, 5-9-23, Hill Fort Road, Adarshnagar, Hyderabad. 500 063.
2. The Director of Administration, Presently Addl. Commissioner of Admn.) Employees' State Insurance Corporation, Kotla Road, New Delhi 110 002. Respondents.

Counsel for the applicant: Sri S.Ramakrishna Rao.

Counsel for the respondents:Sri ~~Sxx~~ N.R. Devaraj.

JUDGMENT.

(per Hon'ble Sri R.Rangarajan, Member (A)).

Heard Sri S.Ramakrishna Rao for the applicant and Sri N.R.Devaraj for respondents.

The applicant while working as Head Clerk was reverted to the post of L.D.C was punishment, by an Order ~~dated~~ No.52-C/14/14/69/93-Estt-I dated 12.9.1997 (Annexure III). He challenged that reversion order by filing O.A.1647/97. That O.A., was disposed of by order dated 12-12-1997. It was directed in the Judgment that the appeal of the applicant may be considered without

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taking note of the designation given by the applicant in his appeal and a two months time was given for disposal of the appeal.

In the mean time it is stated that the applicant who is occupying Quarter No. Type C-7/4 that quarter was asked to vacate. That order is challenged in this O.A.

This O.A., has been filed praying for a direction to the respondents to suspend the impugned order dated 2-12-1997 (Annexure I to the O.A.) whereby he was asked to vacate the Quarter No.C-7/4 occupied by him failing which legal action for eviction will be started.

The learned counsel for the applicant now submits that the appeal is still pending and only after that appeal is disposed of he may be asked to vacate the Quarter occupied by him presently and that no eviction proceedings should be started before his appeal is disposed of finally.

I heard the learned counsel for the respondents also.

In the result the following direction is given at the admission stage itself.

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The applicant should be allowed to continue in
the Quarter Type C-7/4 till such time his appeal
is disposed of as directed in O.A.No.1647/97
dated 12-12-1997, paying only normal rent.

The O.A., is disposed of with the above directions.

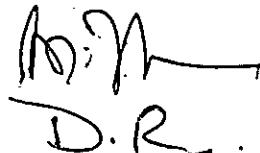
No costs.



R. RANGARAJAN,
Member (A)

Date: 16-12-1997.

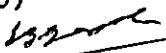
Dictated in open Court.



sss.

C.C. by 18.12.1997.

(B.O)



OA:1665/97

Copy to:-

1. The Regional Director, Employees State Insurance Corporation, 5-9-23, Hill Fort Road, Adarshnagar, Hyderabad.
2. The Director of Administration, Presently Addl. Commissioner of Admn.) Employees' State Insurance Corporation, Kotla Road, New Delhi.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT., Hyd.
4. One copy to Mr. N.R. Davaraj, Sr. CGSC., CAT., Hyd.
5. One copy D.R.(A), CAT., Hyd.
6. One duplicate.

srr

18/12/97
CC
18/12/97
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI.PARAMESWAR :
M(J)

Dated: 16/12/97

ORDER / JUDGMENT

RA. / R.A. / C.A. No.

in
D.A. No. 1665 / 97

Admitted and Interim Directions
Issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
Despatch / DESPATCH

17 DEC 1997

Hyderabad Bench
HYDERABAD BENCH